

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Miscellaneous Appellate Jurisdiction)
M.A. No. 152 of 2020

.....
National Insurance Co. Ltd. **Appellant**
Versus
Nirmala Devi & Others **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

.....
For the Appellant : Mr. Alok Lal, Advocate.
For the Respondents :
.....

04/05.04.2021.

Learned counsel for the appellant has prayed for 30 days' time after the physical court starts to remove the defect nos. 1 & 2 as pointed out vide Stamp reporting dated 16.06.2020.

Defect Nos.1 & 2 are as follows:-

1. Date of order in presentation form may be corrected.
2. Party position of sole appellant & respondent no.2 may be corrected at page no.1 of memo.

Considering the same, put up this case after the removal of defects

(Kailash Prasad Deo, J.)

Jay/-